

ITEM NO.7

COURT NO.4

SECTION XI

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s).12609/2016

(Arising out of impugned final judgment and order dated 10-03-2016 in WC No.59990/2010 passed by the High Court of Judicature at Allahabad)

DEVI CHARAN AGARWAL

PETITIONER(S)

VERSUS

STATE OF UTTAR PRADESH AND ORS.

RESPONDENT(S)

Date : 17-09-2019 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ARUN MISHRA
HON'BLE MR. JUSTICE M.R. SHAH
HON'BLE MR. JUSTICE B.R. GAVAI

For Petitioner(s)

Mr.Shyam Divan, Sr.Adv.
Mr.Pankaj Kumar Singh, Adv.
Mr.Deepak Jain, Adv.
Mr.Seshatalpa Sai Bandaru, Adv.
Ms.Bimla Sharma, Adv.

For Respondent(s)

Mr.Ajay Kumar Mishra, Sr.Adv.
Ms.Alka Sinha, Adv.
Mr.Anuvrat Sharma, Adv.

Mr.B.P.Singh Dhakray, Adv.
Mr.Shakti Singh Dhakray, Adv.
Mr.Kumar Dushyant Singh, Adv.

UPON hearing the counsel the Court made the following

O R D E R

As prayed by the parties, list on 1st October, 2019.

(Ashok Raj Singh)
Court Master

(Jagdish Chander)
Court Master